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Shillong, Monday, November 24, 2025

3rd Agrahayana, 1947 (S. E.)

PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 25th November, 2025.

No.LL(B).16/2006/198. - The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2025 (Ordinance No. 11 of 2025) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 11 OF 2025

Promulgated by the Governor on the 24th November, 2025

Published in the Extra-Ordinary Gazette of Meghalaya dated 24th November, 2025

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT)
ORDINANCE, 2025**

An

Ordinance

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Meghalaya Act No. 4 of 2006).

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-sixth Year of the Republic of India, the following Ordinance, namely, -

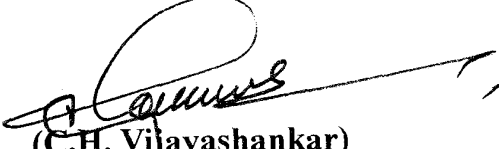
Short title and commencement. 1. (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2025.

(2) It shall come into force at once.

Amendment of Section 4. 2. In Section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b), the following shall be substituted, namely –


“(b) to maintain fiscal deficit to an annual limit of 3.5% of GSDP during Fiscal Year 2025-26.”

Dated: Raj Bhavan,
Shillong, the 24th November, 2025.



(C.H. Vijayashankar)
Governor of Meghalaya

Dated: Shillong,
The 25th November, 2025.



D. LYNGDOH,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.